

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1168/98

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New Delhi this the 28th day of October 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Kapil Kumar  
S/o Shri Daya Chand  
R/o - H.No. 12, Type-II  
Desu Colony, Nerala,  
Delhi-40

.....Applicant  
(By Advocate: Shri U. Srivastava)

Versus

1. Govt. of National Capital Territory of Delhi  
through the Director General  
Home Guard & Civil Defence, C T I Complex  
Raja Garden, Delhi

2. The Commandant  
Home Guards, C.T.I. Complex  
Raja Garden, Delhi

(By Advocate: None)

.....Respondents

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant prays for a direction to the respondents to permit him to perform the duties as Home Guard, as <sup>a</sup> ~~the~~ number of juniors and outsiders are still continuing. He also prays for disposal of his representation in the light of the Tribunal's judgement passed in O.A. 1753/97 in the case of Shri I.S. Tomar Vs. U.O.I & Others and other connected cases decided on 12.12.97.

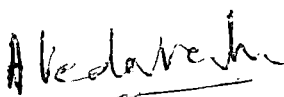
2. We have heard applicant's counsel Shri U. Srivastava who states that applicant's representation dated 13.9.97 (Annexure A-1) still remains undisposed of. If so, we dispose of this O.A. with a direction to the respondents to dispose

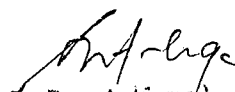
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of the aforesaid representation dated 13.9.97 in accordance with rules and instructions, and relevant judicial pronouncements to the extent that the same are applicable in this particular case, within two months from the date of receipt of a copy of this order, under intimation to the applicant.

3. The O.A. stands disposed of accordingly. No costs.

  
(Dr. A. Vedavalli)  
Member (J)

  
(S.R. Adige)  
Vice-Chairman (A)

cc.